

MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (f). The information is being collected and to the extent available and permissible under rules will be laid on the Table of the House.

Dowry Taken by Civil Service Officers

3687. SHRI BRAJA MOHAN MOHANTY:
SHRIMATI BASAVARAJESWARI:
SHRI BHATTAM SRIRAMAMURTY:
SHRI P. KANNAN:
SHRIKALIPRASAD PANDEY:

Will the PRIME MINISTER be pleased to state:

(a) whether it has come to the notice of Government that some unmarried civil service officers and probationers especially those belonging to I.A.S. and I.P.S. are demanding and taking dowry for their marriages;

(b) if so, the details thereof;

(c) whether Government have taken any steps for preventing such officers from taking dowry;

(d) whether any administrative mechanism has been evolved to detect such cases of dowry taking;

(e) whether recently any memorandum in this regard was submitted by a Group of social reformers; and

(f) if so, the details thereof and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (f). It has been reported that three officers of the Indian Police Service allegedly demanded dowry for their mar-

riages. The concerned State Governments are taking action. In regard to the IAS, no specific case has been reported. However, a group of women has complained to the Minister of State that a number of probationers have been offered or have received dowry. As regards the Central Services, the information is not available centrally.

The Conduct Rules prohibit taking or giving dowry. Any member of the service violating this rule is liable to disciplinary action.

A Memorandum has been received from the Group referred to above suggesting that the IAS officers should be sensitised in regard to the social implications of the problem and should furnish declarations of non-acceptance of dowry and that disciplinary action should be taken if dowry is demanded. Suitable action has been initiated.

Investment by General Insurance Companies

3688. SHRI BRAJA MOHAN MOHANTY: Will the Minister of FINANCE be pleased to state:

(a) the total investments made by the general insurance companies in backward States during the last three years, with details thereof;

(b) the percentage of the investment for the benefit of the poorer strata of the society who are below the poverty line during the last three years, with details;

(c) the percentage of the investment for industrial and commercial ventures in private sector during the last three years, with details; and

(d) whether there is any proposal to change the investment policy of the general insurance companies, in the country and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). The

total investments of General Insurance Corporation and its Subsidiary Companies in the backward States during the last 3 years were:

<i>Year</i>	<i>Amount of Investment (Rs. in crores)</i>
1984	84.73
1985	24.38
1986	50.33

These include loans to States Governments for village housing, purchase of fire-fighting equipment and loans floated by State Governments. The benefits of these loans particularly for village housing etc. go to the economically weaker sections of the society.

(c) The percentage of investment in industrial and commercial ventures in the private sector in the backward areas was:

1984	23.3%
1985	5.2%
1986	4.8%

(d) There is no proposal to review the existing policy. The existing policy guidelines under Section 27B of the Insurance Act

envisage investment of 70% of the annual accretions of the GIC and Subsidiaries in Central Government/State Government securities and Socially Oriented Sectors and only 30% in the market.

Environmental Clearance of Developmental Projects

3689. SHRI VIRDHI CHANDER JAIN:
SHRI SHANTI DHARIWAL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the names of the developmental projects of Rajasthan and Gujarat pending his Ministry's clearance;

(b) the dates when these proposals were received;

(c) the time by which these projects are likely to be cleared; and

(d) the names of the projects cleared and rejected with the reasons for rejection?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) and (b).

<i>S. No.</i>	<i>Development Projects Pending for Environmental Clearance</i>	<i>Project Received On</i>
1	2	3

I. RAJASTHAN

<i>River Valley Projects</i>		
1.	Gagarin	21.5.81
<i>Thermal Power Projects</i>		
2.	Chittorgarh TPS - 3 x 210 MW	12.11.84
<i>Mining Projects</i>		
3.	Saladipura Pyrites Mining Project	7.3.84
4.	Balda Tungsten Project	20.4.84
5.	Kollhan Mines	6.2.84
<i>Industrial Projects</i>		
6.	Zinc Aluminium Coating Steel Plain and Corrugated Sheets Plant at Bharatpur	8.9.86